

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
IN
ORIGINAL APPLICATION NO. 196 of 2021**

IN THE MATTER OF: -

T.M. Umashankar

.... APPLICANT (s)

VERSUS

Union of India & Ors

...RESPONDENT (s)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE**

MOST RESPECTFULLY SHOWETH:-

I, **Dr. Murali Krishna**, working as **Scientist-E** in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office (IRO), Bangalore and I the deponent do hereby solemnly affirm and state on oath as under: -

1. That, I am competent to swear the present counter affidavit on behalf of MoEF&CC and I am aware of the facts and circumstances of the present case based on its record.
2. That, I have perused the contents of the above captioned application so filed by the applicant and I am duly authorized to depose by way of the present affidavit.
3. That, the Answering Respondent is not replying to the present application in a para-wise manner. However, the Answering

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Dr. Murali Krishna

Respondent craves leave to file a detailed affidavit as and when necessary and required or as directed by this Hon'ble Tribunal to do so.

4. That, the application has been filed by the applicant against the Respondent No. 5 i.e., Karnataka Waste Management Project Division of M/s Ramky Enviro Engineers Ltd., running integrated common hazardous waste treatment storage and disposal facility of Karnataka Waste Management Project illegally in plot no. 7 to 9 without obtaining the Environmental Clearance as required under the Environment Protection Act, 1986.
5. In this regard, it is submitted that the answering respondent has issued an Environmental Impact Assessment Notification number S.O. 1533 E dated 14, September 2006, superseding the Environmental Impact Assessment Notification so issued in the year 1994. The EIA Notification, 2006 regulates Developmental Projects in different parts of the country.
6. That, the EIA Notification, 2006 covers 39 Projects/Activities in its Schedule which inter-alia, includes different types of infrastructure projects viz. Airports, Ports, Highways, Building & Construction Projects etc. as specified and categorized in the schedule of above Notification.

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Ch. Murali Krishna

7. That, under the provisions of the EIA Notification, 2006, all new projects or activities listed in the Schedule to the EIA Notification 2006 or the expansion or modernization of existing projects or activities listed in the Schedule to the EIA Notification 2006 with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization or any change in product –mix in an existing manufacturing unit included in Schedule beyond the specified range, shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority (“SEIAA”), as the case may be. It is submitted that, the Central Government under sub-Section (3) of section 3 of the Environment Protection Act, 1986 in accordance with the procedure specified in the EIA Notification, 2006, duly constitutes SEIAA in the States.

1. Categorization of Projects and activities: -

- a. All projects and activities are broadly categorized into two categories- Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man-made resources.

- b. All projects and activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF&CC) on the recommendations of an Expert Appraisal Committee (EAC) constituted by the Central Government for the purpose of this notification;
- c. All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2 of the EIA Notification, 2006, or change in product mix as specified in sub paragraph (iii) of paragraph 2 of EIA Notification, 2006, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union Territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union Territory Level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be considered at the Central Level.

8. It is submitted that the EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the State Expert Appraisal Committee (SEAC) takes the decision whether or not the project or activity requires further environmental studies for preparation of Environmental Impact Assessment (EIA) report for its appraisal prior to grant of environmental clearance depending upon the nature and location specificity of the project. Stage (2) is Scoping wherein the Expert Appraisal Committee for category 'A' projects and the State Level Expert Appraisal Committee for category 'B' projects determines detailed and comprehensive Terms of Reference addressing all relevant environmental concerns for the preparation of an EIA Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage 3 relates to Public Consultation and has two components- i) a Public Hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV of the EIA Notification 2006, for ascertaining concerns of local affected persons; ii) Obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity. Lastly, Stage

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(4) relates to Appraisal of the Project wherein the detailed scrutiny by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations including public hearing proceedings, submitted by the Project Proponent to regulatory authority concerned for grant of environment clearance. The EAC or SEAC concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance.

9. It is submitted that the Common Hazardous Waste treatment, Storage and Disposal Facilities (TSDFs) are covered under entry 7(d) of the Schedule to the EIA Notification, 2006 with details as under:

	Project or Activity	Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
7		Physical Infrastructure including Environmental Services		
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having landfill only.	General Conditions shall Apply

10. It is submitted that the Project Proponent (Respondent no. 5) had applied for Terms of Reference (ToR) with the Answering Respondent on 06.08.2012. The proposal was considered by Expert Appraisal Committee (EAC) in its 117th meeting held on 18th–19th October, 2012 and recommended for ToR, based upon the recommendation of EAC, the Answering Respondent has granted ToR for proposal for setting up of incinerator at TSDF, Dobbaspet, Bangalore, Karnataka By M/s Ramky Enviro Engineers Ltd. A **Copy of Terms of Reference dated 26.02.2013 and Minutes of the 117th Meeting is annexed herewith as Annexure – 1.**

11. It is submitted that the Answering Respondent followed the due procedure of prevalent laws for appraisal of the Project and as stipulated in the EIA Notification, 2006 and subsequent amendments. The project proponent had applied for grant of Environmental Clearance for the project in question on 07.11.2013. The proposal was appraised in detail by the Expert Appraisal Committee (Infrastructure–2) constituted by the Answering Respondent, in its 124th meeting held on 13th–14th May 2013, 128th meeting held on 20th–23rd November, 2013 and 134th meeting held on 19th–21st May 2014, the project was recommended

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for grant of Environmental Clearance with adequate environmental safeguards.

12. The Environment Clearance was accorded in favour of M/s Ramky Enviro Engineers Ltd. for setting up of incinerator at TSDF at Dobbaspet, Bangalore vide letter dated 19.09.2014. The EC was accorded subject to stipulation of various environmental safeguards under the provisions of the EIA Notification, 2006. **A Copy of Environmental Clearance dated 19.09.2014 and Minutes of 124th, 128th, and 134th meeting are annexed herewith as Annexure -2.**

13. It is submitted that the Project proponent has sought some clarification from the Answering Respondent vide letter dated 25.04.2017 and 19.09.2017 with respect to Environmental Clearance issued to M/s Ramky Enviro Engineers Ltd. for setting up of incinerator under item 7 (d) of the EIA notification, 2006 (all integrated facilities having incineration and landfill) at existing TSDF is valid for both the incineration and landfill. It is further submitted that the Answering Respondent vide letter dated 23.10.2017, clarified that the facility at Dobaspet has the Environmental Clearance in relation to all integrated facilities having incineration and landfill. **A copy of letter dated**

25.04.2017, 19.09.2017 and 23.10.2017 are annexed herewith as

Annexure 3, 4 and 5.

14. That the Hon'ble Tribunal vide its order dated 26.09.2019 directed the Project Proponent i.e., M/s Ramky Enviro Engineers Ltd. to comply with the law and apply for obtaining the requisite EC within 2 months.

The order dated 26.09.2019 reproduced below:

"It is further stated that while Environmental Clearance was taken for incinerator, the same EC was being treated as EC for TSDF Which does not need the mandate of the rules. However, it is suggested that at this stage, separate EC may not be directed to be required.

In view of the above, while we do not interfere with the functioning of the TSDF, we direct that the TSDF must comply with the law and the requisite EC may be obtained. The project proponent may apply for EC within two months."

15. That in pursuance of order dated 26.09.2019 passed in O. A. No. 654 of 2019, the project proponent had submitted its application with this Answering Respondent for amendment of Environmental Clearance. The matter was taken by the Expert Appraisal Committee (EAC) in its 46th meeting held on 25.11.2019, wherein EAC observed that as per EC letter dated 19.09.2014, "the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr (1000- 1500 kg/hr) within the

existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No. 7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobbaspet, Bangalore Rural District, Karnataka State to dispose the incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF)". **A copy of 46th meeting held during 25.11.2019 is annexed herewith as Annexure 6.**

16. Further that the proposal was taken by the Expert Appraisal Committee (EAC) in its 48th meeting held on 28.01.2020. The EAC after detailed deliberation observed that some key issues relating with the TSDF facility is under discussion between the Karnataka Industrial Area Development Board (KIADB) and Karnataka State Government. In this regard, letter dated 23.12.2021 has been sent to the State Government for their opinion/suggestion. However, no information received till date. **A Copy of letter dated 23.12.2021 is annexed herewith as Annexure-7.**

Further, the EAC was of the view that earlier, while granting the Environmental Clearance, the Ministry had endorsed the existence of the landfill site along with the proposal of incinerator. In the instant case, the project proponent has not proposed any expansion of the existing facility.

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Accordingly, the EAC opined that the project proponent may approach the Hon'ble National Green Tribunal for seeking clarification on further requirement of Environmental Clearance in view of the EC granted to the project proponent vide letter dated 19.09.2014 and deferred the proposal. **A copy of Minutes dated 28.01.2020 is annexed herewith as Annexure 8.**

17. That the Ministry is in agreement with the aforesaid recommendation of EAC (Infra-2) as provided on the subject matter during its 48th meeting; except the suggestion to PP to approach to Hon'ble Tribunal as the matter is pending before the Hon'ble Tribunal.

18. That while granting Environmental Clearance dated 19.09.2014, this answering respondent has endorsed the existence of landfill site along with the proposal of incinerator. The Ministry from time to time provided clarification to the effect that the EC dated 19.09.2014 to Karnataka Waste Management Project (Ramky Enviro Engineers Limited) has been granted for setting up of incinerator at existing TSDF, Dobbaspeta, Bangalore, Karnataka under item 7(d) of the EIA Notification, 2006 so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF). As per the EIA Notification,

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2006, integrated facility means the facility having incineration and landfill.

19. It is submitted that the present reply may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s)/Direction(s) as deemed fit and proper under the facts and circumstances of the present case.

20. It is submitted that the other ancillary issues raised in the application under reply do not pertain to the answering respondent. The answering respondent seeks leave to make additional submissions, if required, during the proceedings.



DEPONENT

Dr. Murali Krishna Chimata
Scientist "E"
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
Bengaluru - 560034

VERIFICATION

Verified at Bangalore on this day of 4th February 2022 that the contents of the above affidavit are true and correct to my knowledge and belief based on official records and nothing material has been concealed there from.



DEPONENT

Dr. Murali Krishna Chimata
Scientist "E"
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
Bengaluru - 560034

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भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी. जी. ओ. कॉम्प्लेक्स
PARYAVARAN BHAVAN, C.G.O. COMPLEX
लोदी रोड, नई दिल्ली-110003
LODHI ROAD, NEW DELHI-110003

Annexure-A/

F.No.10-65/2012-IA.III

Dated: 26th February, 2013

To
M/s Ramky Enviro Engineers Ltd.,
Ranky House, Site No. 25-30,
2nd Cross, Raghavendranagar,
Hennur Ring Road, Kalyan Nagar (Post),
Bengaluru - 560 043, Karnataka

Subject: Finalisation of ToR for proposal for setting up of incinerator at TSDf, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd. - Reg.

Dear Sir,

Kindly refer to your above proposal submitted to this Ministry. The project involves setting up of incinerator within the existing TSDf at Sy. No. 7,8,9,75,76,77,78,79,80,81,82,83,84 and 85 at Dobaspet, Bangalore, Karnataka. The capacity of incinerator is 5.5 million Kcal/Hr, Quantity of Hazardous Waste-1200-1500 Kg/Hr, Calorific Value-3000-5500 Kcal/Hr. The total area is 93.5 acres. Proposed area for incineration (0.33 acres). The proposed area falls in the Industrial area of Karnataka Industrial Area Development Board (KIADB). Out of 76, 569 MTA of Hazardous waste generated by various industries in the State of Karnataka, 8% of the waste is incinerable waste (6125 TPA). To dispose these incinerable waste in a scientific manner, the incinerator is proposed.

The above proposal was considered in the 117th EAC meeting held on 18th - 19th October, 2012. The details as presented by the project proponents and after discussions, the following "Terms of Reference" were finalized to be suitably added to those furnished by the project proponent.

- (i) Submit the details of environmental compliance of the existing activity including the conditions stipulated in Environmental clearance/consent orders.
- (ii) Alternative technologies considered before selecting incineration system. Technical details along with efficiency of the proposed incinerator and cost of the incinerator.
- (iii) Submit the details of the compliance with respect to the provisions of Hazardous Wastes (Management, Handling and

Trans-boundary movement)) Rules, 2008 including collection, storage, and transportation, treatment and disposal etc All the applicable rules shall be listed and mitigation plan to comply the applicable rules shall be submitted in detail.

- (iv) Submit the details of the waste generated, present mode of disposal as per the State PCB authorization etc.
- (v) Submit the MoU made between member units along with responsibilities.
- (vi) Examine the details of monitoring of Dioxin and Furan.
- (vii) Submit the details of treatment and disposal of waste water from the scrubber.
- (viii) Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
- (ix) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- (x) Site lay out clearly showing facilities, green belt, laboratory, vehicle parking etc shall be submitted.

General Guidelines

- (i) The EIA document shall be printed on both sides, as for as possible.
- (ii) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- (iii) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed TORs (TOR proposed by the project proponent and additional TOR given by the MoEF) have been complied with and the data submitted is factually correct (Refer MoEF office memorandum dated 4th August, 2009).

- (iv) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF office memorandum dated 4th August, 2009). The project leader of the EIA study shall also be mentioned.
- (v) All the TOR points as presented before the Expert Appraisal Committee (EAC) shall be covered.

Public hearing to be conducted for the project as per provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan.

A detailed draft EIA/EMP report should be prepared as per the above additional TOR and should be submitted to the Ministry as per the Notification.

The prescribed ToRs would be valid for a period of two years for submission of the EIA/EMP Reports, after public consultation.

Yours faithfully,

(Lalit Kapur)
Director (IA-III)

Copy to:

The Member Secretary, Karnataka State Pollution Control Board,
Paryavaran Parisar, 4th & 5th Floor, # 49, Church Street, Bangalore -
560001

The Minutes of the 117th Meeting of the Expert Appraisal Committee for Building Construction, Coastal Regulation Zone, Infrastructure Development and Miscellaneous projects held on 18th - 19th October, 2012, Scope Complex, Lodhi Road, New Delhi. MB

4.10 Finalisation of ToR for proposal for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd. [F.No. 10-65/2012-IA-III]

As presented by the project proponent, the project involves setting up of incinerator within the existing TSDF at Sy.No. 7,8,9,75,76,77,78,79,80,81,82,83,84 and 85 at Dobaspet, Bangalore, Karnataka. The capacity of incinerator is 5.5 million Kcal/Hr, Quantity of Hazardous Waste-1200-1500 Kg/Hr, Calorific Value-3000-5500 Kcal/Hr. The total area of 93.5 acres. Proposed area for incineration (0.33 acres). The proposed area falls in the Industrial area of Karnataka Industrial Area Development Board (KIADB). Out of 76, 569 MTA of Hazardous waste generated by various industries in the State of Karnataka, 8% of the waste is incinerable waste (6125 TPA). To dispose these incinerable waste in a scientific manner, the incinerator is proposed.

During the discussions, the Committee finalized the following additional TOR for further study:

- i) Submit the details of environmental compliance of the existing activity including the conditions stipulated in Environmental clearance/consent orders.
- ii) Alternative technologies considered before selecting incineration system. Technical details along with efficiency of the proposed incinerator and cost of the incinerator.
- (i) Submit the details of the compliance with respect to the provisions of Hazardous Wastes (Management, Handling and Trans-boundary movement) Rules, 2008 including collection, storage, and transportation, treatment and disposal etc All the applicable rules shall be listed and mitigation plan to comply the applicable rules shall be submitted in detail.
- iii) Submit the details of the waste generated, present mode of disposal as per the State PCB authorization etc.
- iv) Submit the MoU made between member units along with responsibilities.
- v) Examine the details of monitoring of Dioxin and Furan.

- vi) Submit the details of treatment and disposal of waste water from the scrubber.
- vii) Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
- viii) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- ix) Site lay out clearly showing facilities, green belt, laboratory, vehicle parking etc shall be submitted.

Public hearing to be conducted for the project as per provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan.

A detailed draft EIA/EMP report should be prepared as per the above additional TOR and should be submitted to the Ministry as per the Notification.

F.No.10-65/2012-IA.III
Government of India
Ministry of Environment, Forests & Climate Change
(IA-III Division)

Vayu Wing, 3rd Floor,
Indira Paryavaran Bhawan,
Jor Bag Road, Aliganj,
New Delhi - 110 003.

Dated: 19th September, 2014

To
M/s Ramky Enviro Engineers Ltd.,
Ramky House, Site No. 25-30,
2nd Cross, Raghavendranagar,
Hennur Ring Road, Kalyan Nagar (Post),
Bengaluru - 560 043, Karnataka

Subject: Environmental Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd. -Reg.

This has reference to your letter No. Nil dated Nil and subsequent letters dated 21.03.2013 and 29.11.2013 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 13th - 14th May, 2013, 20th - 23rd November, 2013 and 19th - 21st May, 2014.

2. It is interalia, noted that the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr(1000 - 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No.7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF). Total Area of CHWTSDF is 93.5 Acres (37.83 Ha) and in which the proposed incinerator area is 0.33 Acres (0.13 Ha). Total water required for incinerator facility is 108 KLD. The wastewater generated from the proposed unit will be recycled and zero discharge will be maintained. The incineration will be provided with a stack meeting MOEF guidelines (minimum 30m), spray dryer, multi-cylone, bag house, wet scrubber for control of air pollutants. Mitigation measures are proposed to minimize the adverse impacts if any due to the proposed activity in the form of EMP. The budget proposed for implementation of EMP measures is Rs. 5.0 Crores is capital cost and Rs. 75 Lakhs /per annum is recurring cost. The capital cost the proposed project is Rs. 28 Crores.

3. As estimated by Karnataka State Pollution Control Board (KSPCB) vide letter No. PCB/SEO/WM/12-13/936 dated 21.09.2012, presently out of

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30362.76 MT of Incinerable waste generated from the industries those who have MoU with TSDF, about 14000 to 15000 MT is being disposed by captive and other incinerators. Remaining quantity of 15000 to 16000 MT of incinerable waste needs to be disposed by means of hazardous waste incinerator in a scientific way.

4. The above proposal was considered by the EAC in its meetings held on 18th - 19th October, 2012 and 13th - 14th May, 2013. The EAC exempted the Public Hearing for the project, since it is located in notified industrial area. The Committee noted that a representation was received by the Ministry and also by the members of the Committee from Shri Jagadish regarding the proposal of M/s Ramky Enviro Engineers Ltd, (REEL) Bangalore. It has been mentioned by the complainant that MoEF has already accorded Environmental Clearance (EC) to M/s Bangalore Eco Park Pvt. Ltd. (BEPPL) for common incineration facility at Dobaspet, which is at a distance of ½ km from the proposed facility of M/s Ramky Enviro Engineers Ltd. It has also been mentioned in the complaint that Karnataka State Pollution Control Board, Bangalore has already provided consent to establish to BEPPL. It has been mentioned that the KSPCB has accorded the consent to establish and consent to operate to REEL only for land dumping facility.

5. The Committee advised Ministry to communicate with the KSPCB for their comments with respect to the direction/ guidelines of Hon'ble High Court, requirement of the facilities, whether both the facilities are required or only one facility is required and which one has to be provided the clearance in case only one facility is to be located. The Ministry sent a communication to KSPCB and it has been informed by KSPCB vide letter No PCB/WMC/SEO/63693/2013-14/854 dated 28.02.2014 that there is no such guidelines/direction on number of facilities to be accommodated in a specific area.

6. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environment Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A. SPECIFIC CONDITIONS:

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Committee under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) The Karnataka State Pollution Control Board (KSPCB) will ensure that the two facilities i.e. Ramky Enviro Limited and Eco Park Limited, should not release pollutants simultaneously in the ambient environment more than the load beyond permissible limit for that area.

- (iii) Guidelines of CPCB for Common Hazardous Wastes Incinerators shall be followed.
- (iv) Necessary provision shall be made for fire fighting facilities within the complex.
- (v) On line monitoring shall be provided to monitor the air pollutants. The details of monitoring shall be recorded and be submitted along with the six monthly monitoring report.
- (vi) Transportation and handling of Hazardous Wastes shall be as per the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008
- (vii) An on Site Emergency Management Plan shall be prepared and implemented.
- (viii) Periodical air quality monitoring in and around the site shall be carried out.
- (ix) Use only low sulphur diesel. No other oil shall be used.
- (x) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xi) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (xii) Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.

B. GENERAL CONDITIONS:

- (i) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ii) Full support shall be extended to the officers of this Ministry/ Regional Office at Bangaluru by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iii) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bengaluru regarding the implementation of the stipulated conditions.
- (iv) Ministry of Environment, Forests & Climate Change or any other competent authority may stipulate any additional conditions or



modify the existing ones, if necessary in the interest of environment and the same shall be complied with.

- (v) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (vi) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment, Forests & Climate Change.
- (vii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (viii) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (ix) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.
- (x) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forests & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bengaluru.

10. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

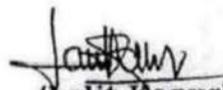
13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of Clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(Lalit Kapur)
Director (IA-III)

Copy to:

- (1) The Secretary, Department of Environment, Government of Karnataka, Bangalore.
- (2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
- (3) The Member Secretary, Karnataka Coastal Zone Management Authority & Director, Environment Technical Cell, Department of Forests, Ecology and Environment, Govt. of Karnataka.
- (4) The Member Secretary, Karnataka State Pollution Control Board, "Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-560 001.
- (5) The CCF, Regional Office, Ministry of Environment, Forests and Climate Change (SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- (6) IA - Division, Monitoring Cell, MOEF&CC, New Delhi - 110003.
- (7) Guard file.


(Lalit Kapur)
Director (IA-III)

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Minutes of the 134th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Coastal Regulation Zone, Building/Construction and Miscellaneous projects held on 19th, 20th and 21st May, 2014 at Conference Hall, Vani Vigyan Bhawan, Indian Council of Forestry Research and Education, Sector-5, R K Puram, New Delhi - 110 022.

3.8 Environmental Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd.[F.No.10-65/2012-IA.III]

M/s Ramky Enviro Engineers Limited is proposing an Incinerator in the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Dobaspet, Bangalore Rural District, Karnataka State for hazardous waste disposal needs of the industries in the State of Karnataka. As estimated by KSPCB *vide letter #PCB/SEO/WM/12-13/936 dated 21 September 2012*, presently out of 30362.76 MT of Incinerable waste generated from the industries those who have MoU with TSDF, about 14000 to 15000 MT is being disposed by captive and other incinerators. Remaining quantity of 15000 to 16000 MT of incinerable waste needs to be disposed by means of hazardous waste incinerator in a scientific way. In view of the above, M/s. Ramky Enviro Engineers Ltd proposed to establish the incinerator facility of capacity 5.5 Million Kcal/Hr(1000 - 1500 kg/hr) within the existing KWMP TSDF site, Dobaspet to dispose the Incinerable waste in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF).

The proposed project falls in Project Activity 7(d) - Common hazardous waste treatment, storage and disposal facilities (TSDFs). The proposed project falls in Category 'A', as the proposed project area for the incinerator project is located under Sy.No.7 which is situated within the Dobaspet Industrial Area notified by the Karnataka Industrial Area Development Board (KIADB), the public hearing is exempted. Total Area of CHWTSDF is 93.5 Acres (37.83 Ha) and in which the proposed incinerator area is 0.33 Acres (0.13 Ha).The capital cost the proposed project is Rs. 28 Crores.

Total water required for incinerator facility is 108 KLD. The wastewater generated from the proposed unit will be recycled and zero discharge will be maintained. The incineration will be provided with a stack meeting MOEF guidelines (minimum 30m), spray dryer, multi-cyclone, bag house, wet scrubber for control of air pollutants

The EIA study has made an overall assessment of the potential environmental impacts likely to arise from the proposed incinerator. The impact predictions indicate that the maximum GLC levels of PM (0.45 $\mu\text{g}/\text{m}^3$), SO_2 (1.77 $\mu\text{g}/\text{m}^3$) and NO_x (2.6 $\mu\text{g}/\text{m}^3$) super imposed on the baseline values the resultant future predicted baseline values of PM

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(73.45 $\mu\text{g}/\text{m}^3$), SO_2 (18.81 $\mu\text{g}/\text{m}^3$) and NO_x (26.1 $\mu\text{g}/\text{m}^3$) were well within the prescribed limits of CPCB/NAAQ standards.

Mitigation measures are proposed to minimize the adverse impacts if any due to the proposed activity in the form of EMP. The budget proposed for implementation of EMP measures is Rs. 5.0 Crores is capital cost and Rs. 75 Lakhs /per annum is recurring cost.

The above proposal was considered by the EAC in its meetings held on 18th - 19th October, 2012 and 13th - 14th May, 2013. The EAC exempted the Public Hearing for the project, since it is located in notified industrial area.

The Committee noted that a representation was received by the Ministry and also by the members of the Committee from Shri Jagadish regarding the proposal of M/s Ramky Enviro Engineers Ltd, (REEL) Bangalore. It has been mentioned by the complainant that MoEF has already accorded EC to M/s Bangalore Eco Park Pvt Ltd (BEPPL) for common incineration facility at Dobaspeta, which is at a distance of 1/2 km from the proposed facility of M/s Ramky Enviro Engineers Ltd. It has also been mentioned in the complaint that Karnataka State Pollution Control Board, Bangalore has already provided consent to establish to BEPPL. It has been mentioned that the KPPCB has accorded the consent to establish and consent to operate to REEL only for land dumping facility.

The Committee advised Ministry to communicate with the KPPCB for their comments with respect to the direction/ guidelines of Hon'ble High Court, requirement of the facilities, whether both the facilities are required or only one facility is required and which one has to be provided the clearance in case only one facility is to be located.

The Ministry sent a communication to KSPCB and it has been informed by KSPCB vide letter dated February 28, 2014 that there is no such guidelines/direction on number of facilities to be accommodated in a specific area.

In view of the comments received from KSPCB, the Committee recommended the proposal with the following conditions:

- i. *KSPCB will ensure that the two facilities i.e. Ramky Enviro Limited and Eco Park Limited, should not release pollutants simultaneously in the ambient environment more than the load beyond permissible limit for that area.*

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The Minutes of the 128th Meeting of the Expert Appraisal Committee for Projects related to Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects held from 20th - 23rd November, 2013 in the Conference Hall, MMTC, Scope Complex, Lodhi Road, New Delhi.

4.16 Environment Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd [F.No.10-65/2012-IA.III]

The project involves setting up of incinerator within the existing TSDF at Sy.No.7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore, Karnataka. The capacity of incinerator is 5.5 million Kcal/Hr, Quantity of Hazardous Waste-1200-1500 Kg/Hr, Calorific Value-3000-5500 Kcal/Hr. The total area is 93.5 acres. Proposed area for incineration is 0.33 acres. The proposed area falls in the industrial area of Karnataka Industrial Area Development Board (KIADB). Out of 76,569 MTA of Hazardous waste generated by various industries in the State of Karnataka, 8% of the waste is incinerable waste (6125 TPA). To dispose these incinerable waste in a scientific manner, the incinerator is proposed. Total water requirement 123m³/day (Bore well: 5m³/day, other source:118m³/day), Domestic - 5m³/day, process - 45m³/day, washings - 10m³/day, cooling - 60m³/day (Flue gas cooling in spray dryer), Gardening - 3m³/day.

The above proposal was considered by the EAC in its meetings held on 18th - 19th October, 2012 and 13th - 14th May, 2013. The EAC exempted the Public Hearing for the project, since it is located in notified industrial area.

The Committee noted that a representation was received by the Ministry and also by the members of the Committee from Shri Jagadish regarding the proposal of M/s Ramky Enviro Engineers Ltd, (REEL) Bangalore. It has been mentioned by the complainant that MoEF has already accorded EC to M/s Bangalore Eco Park Pvt Ltd (BEPPL) for common incineration facility at Dobaspet, which is at a distance of ½ km from the proposed facility of M/s Ramky Enviro Engineers Ltd. It has also been mentioned in the complaint that Karnataka State Pollution Control Board, Bangalore has already provided consent to establish to BEPPL. It has been mentioned that the KPPCB has accorded the consent to establish and consent to operate to REEL only for land dumping facility.

The Committee advised Ministry to communicate with the KPPCB for their comments with respect to the direction/ guidelines of Hon'ble High Court, requirement of the facilities, whether both the facilities are required or only one facility is require. Which one has to be provided the clearance in case only one facility is to be located.

u2v

The Minutes of the 124th Meeting of the Expert Appraisal Committee for Building/Construction Projects/Township and Area Development Projects, Coastal Regulation Zone, Infrastructure Development and Miscellaneous projects held on 13th - 14th May, 2013 at Fazal Hall, Scope Complex, New Delhi.

5.5 Finalisation of ToR for proposal for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd. [F.No. 10-65/2012-IA-III]

The proposal was examined by the EAC in its meeting held in Oct, 2012. The Committee insisted for conduct of Public Hearing. Proponent submitted the copy of the notification declaring the area as industrial area by the Government of Karnataka. The Committee after examining the documents recommended to exempt the public Hearing.



Certificate No. : FI 570 907 (IAS 99:2004)
 Certificate No. : FS 570 487 (ISO 9001:2008)
 Certificate No. : EMS 570 497 (ISO 14001:2004)
 Certificate No. : OHS 570 500 (BS OHSAS 18001:2007)



KARNATAKA WASTE MANAGEMENT PROJECT
 (A Division of Ramky Enviro Engineers Ltd.)

Towards Doddaballapur Road, NH-207,
 KIADB Industrial Area, Dabaspet,
 Nelamangala Tq, Bengaluru Rural Dist - 562 111.
 Phone No. 080-27735400 Fax No. 080-27735399
 E-mail : mbdkwmp@ramky.com

Ref: KWMP/MoEF&CC/1704-01

Date: 25th April, 2017

To

The Joint Secretary
 MoEF and CC
 IA-III Division
 Indira Paryavaran Bhawan
 Aliganj, Jorbagh Road
 New Delhi - 110 003

02/07/2017

श्री. अर. अशोक देव प्रसाद शर्मा
 Received by CR Section
 MoEF and CC, Ministry of Environment, Forests & Climate Change
 Indira Paryavaran Bhawan
 Aliganj, Jorbagh Road, New Delhi-110003

SI:

Sub: Request for clarification to be provided to Department of Forest, Ecology & Environment (DFEE), Govt. of Karnataka and Karnataka State Pollution Control Board (KSPCB) with regard to Environmental Clearance issued to M/s Ramky Enviro Engineers Ltd. for setting up of incinerator (all integrated facilities having incineration and landfill) at TSDF is valid for both Hazardous Waste Landfill and Incineration facility - Reg.

Ref: MoEF and CC letter to Shri. Raghavendra dated 20th January, 2017 based on the representation of Karnataka Waste Management Project (A Division of Ramky Enviro Engineers Ltd.) dated 2.12.2016.

With reference to the above subject and reference we would like to bring to your kind notice that, we had requested your esteemed office through our representation as mentioned in the reference for necessary clarification. Considering our request, MoEF&CC office re-examined the matter and noted that the Ministry had issued Environmental Clearance to M/s Ramky Enviro Engineers Ltd. for setting up of incinerator at already existing TSDF, Dabaspet, Karnataka under item 7 (d) of EIA, Notification, 2006 i.e. (All integrated facilities having incineration and landfill) based on our application for expansion of TSDF facility into Integrated Hazardous Waste Management Facility which includes both incinerator and landfill activities.



Certificate No.: IPI 570 907 (PAS 99:2006)
Certificate No.: FS 570 467 (ISO 9001:2008)
Certificate No.: EMS 570 497 (ISO 14001:2004)
Certificate No.: OHS 570 500 (BS OHSAS 18001:2007)



Ramky submitted the letter issued by MoEF&CC to DFEE and KSPCB, Bangalore, Karnataka and clarified the issue that the EC is granted to TSDF facility to make it an integrated waste management facility. But, they are not accepting this letter as it was not marked to DFEE and KSPCB.

Therefore, we humbly request your kind office to clarify to DFEE and KSPCB that the EC is issued to Karnataka Waste Management Project (A Division of Ramky Enviro Engineers Ltd.).

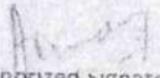
DFEE and KSPCB are holding our Consent for Operation (CFO) because of the same clarification from your side.

We request you to kindly do the needful

Thanking You

Yours faithfully

For Karnataka Waste Management Project,
(A Division of Ramky Enviro Engineers Ltd)


AUTHORIZED SIGNATORY



Certificate No. IS 1518:2011-ISO 9001:2008
 Certificate No. IS 1518:2011-ISO 14001:2004
 Certificate No. IS 1518:2011-ISO 14001:2004
 Certificate No. OHS 1518:2011-ISO 45001:2018



KARNATAKA WASTE MANAGEMENT PROJECT

(A Division of Ramky Enviro Engineers Ltd.)

Towards Doddaballapur Road, NH-207,

KIADB Industrial Area, Dabaspet,

Nelamangala Tq, Bengaluru Rural Dist - 562 111.

Phone No. 080-27735400 Fax No. 080-27735399

E-mail: mbdkwmp@ramky.com

To

The Director

IA-III Division

MoEF and CC

Indira Paryavaran Bhawan

Aliganj, Jorbagh Road

New Delhi - 110 003

Handwritten signature and date: 29/09/20

Official stamp and handwritten text in Kannada:
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 ಪರಿಸರ ಮತ್ತು ಅರಣ್ಯ ಇಲಾಖೆ
 ಸರ್ಕಾರಿ ಕಛೇರಿ
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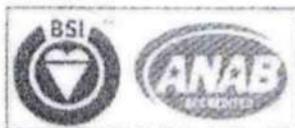
Dear Sir,

Sub: Reminder and request for clarification to be provided to Department of Forest, Ecology and Environment (DFEE), Govt. of Karnataka and Karnataka State Pollution Control Board (KSPCB) with regard to Environmental Clearance issued to M/s Ramky Enviro Engineers Ltd. for setting up of incinerator under item 7 (d) of EIA (all integrated facilities having incineration and landfill) at existing TSDF is valid for both the Landfill and Incinerator facilities - Reg.

Ref:

1. Ramky TSDF letter to The Joint Secretary, MoEF & CC, HSM Division, dated 08.06.2017 under the subject - Request for intervention and resolve various issues of M/s Karnataka Waste Management Project (A Division of M/s Ramky Enviro Engineers Ltd., Bangalore Rural District, Karnataka)
2. Ramky TSDF letter to The Joint Secretary, MoEF & CC, HSM Division, dated 30.05.2017 under the subject - Request to form a committee of Experts at MoEF level to review various Issues of Karnataka Waste Management Project (A Division of M/s Ramky Enviro Engineers Ltd.), Dabaspet, Bangalore Rural District, Karnataka
3. Ramky TSDF letter to The Joint Secretary, MoEF & CC, IA-III Division dated 25.04.2017 under the subject - Request to provide clarification to DFEE and KSPCB.
4. E-Mail dated 8th August, 2017 under the subject - F-10-65/2012- IA-III (PT) and Letter from KSPCB regarding KWMP CFO Renewal.

This has reference to our earlier communications, regarding clarification raised as doubt Karnataka State Pollution Control Board on the applicability of the Environmental Clearance on the TSDF facility of the Dabaspet.



Certificate No. : IN 370 907 (PAS 95:2006)
 Certificate No. : 95 570 487 (ISO 9001:2008)
 Certificate No. : 8295 270 487 (ISO 14001:2004)
 Certificate No. : CHS 570 800 (BS OHSAS 18001:2007)



The KSPCB and DFEE, Government of Karnataka have raised issue of clarification that this Common TSDF at Dobaspet is not having Environment Clearance.

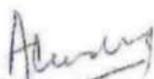
The Consent to Operate Renewal application applied by us (KWMP) has been put on hold by the Consent Committee of KSPCB. MoEF & CC has given its clarification that TSDF is having EC but the interpretation has not been taken in the form stating that whether landfill was considered under EC or not and hence put on hold

Earlier MoEF in reply to RTI had stated that that TSDF is not having EC as per MoEF records. Later, on representation, MoEF vide its letter (F-10-65/2012- IA-III (PT)- 20th Jan, 2017 clarified that the project is having EC and is an Integrated Common Hazardous Waste Facility and the EAC of MoEF had issued EC under section 7 (d) including all facilities of both landfill and incineration vide stating that information and content issued vide MoEF letter number 20-236/2016- IA -III dated 9th Sept, 2016 is superseded with MoEF & CC letter dated 20th Jan 2017 (Please refer MoEF & CC clarification letter enclosed as Annexure - I).

During the Consent Committee meeting, KSPCB has stated that the consent committee has put on hold the renewal of the TSDF as they have doubt whether the TSDF is having EC or not (Please refer KSPCB letter enclosed as Annexure - II).

In this regard, it requested to clarify that the project including both landfill and incinerator is having EC as the MoEF had evaluated both the Landfill and Incinerator before issuing the EC (Please refer Ramky Environmental Clearance copy enclosed as Annexure - III).

Thanking You
 Yours faithfully
 For Karnataka Waste Management Project
 (A Division of Ramky Enviro Engineers Ltd.)


 Authorized Signatory

Cc: The Joint Secretary, MoEF and CC, IA-III Division, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi - 110 003

Annexure-A5

By Speed Post

F.No. 10-65/2012-IA-III(Pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Date: 23rd October, 2017

Subject: Clarification with regard to Environmental Clearance issued to M/s Ramky Enviro Engineers Ltd. For setting up incinerator under item 7 (d) of EIA (all integrated facilities having incineration and landfill) at existing TSDF- reg.

Ref: Your E-mail dated 18.09.2017

Sir,

The undersigned is directed to refer your above mentioned E Mail wherein you have requested to clarify that the project including both landfill and Incinerator is having Environmental Clearance as the MoEFCC had evaluated both the Landfill and Incinerator before issuing the EC.

2. The matter was examined in the Ministry. It is pertinent to mention here that Ministry has already issued a clarification vide letter date 20th January, 2017 on the above mentioned subject (copy enclosed). It is further clarified that the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr(1000 - 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No.7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF).

3. It is reiterated that the Ministry has issued Environmental Clearance to M/s Ramky Enviro Engineers Ltd. for setting up of incinerator at the existing TSDF, Dobaspet, Bangalore, Karnataka under item 7(d) of the EIA Notification, 2006 i.e. (all integrated facilities having incineration and landfill) so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF)

Encl: As above


(Kushal Vashist)
Director

Tel: 011- 24695382

To,

Shri Amit Chaudhary,
Sr General Manager, Karnataka Waste management Project
(A division of Ramky Enviro Engineers Ltd.)
Towards Doddaballapur Road, NH- 207
KIADB Industrial Area, Dabaspet
Nelamangala Tq. Bengaluru, Rural District- 562 111
E Mail: mbdkwmp@ramky.com

O/c
Issued
24/10/2017

MINUTES OF THE 46th MEETING OF THE EXPERT APPRAISAL COMMITTEE (INFRASTRUCTURE-2) HELD ON 25-26 NOVEMBER, 2019

Venue: Conference Hall (Teesta), Vayu Wing, First Floor, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 3

Day- 1: Monday 25th November, 2019

Time: 10:30 AM

46.1 Opening Remarks of the Chairman

46.2 Confirmation of the Minutes of the 45th Meeting of the EAC (Infra-2) held during 17-18 October, 2019 at New Delhi.

The minutes of the 45th Meeting of the EAC (Infra-2) held during 17-18 October, 2019, was confirmed:

46.3 Consideration of Proposals

Agenda item No. 46.3.1.

Development of Greenfield Non Major Port at Ramayapatnam for Port Department, Government of Andhra Pradesh by M/s RITES Ltd - Terms of Reference

(IA/AP/MIS/119956/2019; F.No. 10-49/2019-IA-III)

46.3.1.1. The project proponent gave a detailed presentation on the salient features of the project and informed that:

- (i) The Government of Andhra Pradesh is proposing to develop a green field port at Ramayapatnam in Andhra Pradesh to meet the ever increasing cargo demand in the State. It is proposed to be developed a non-major state port at Ramayapatnam along Andhra Coast.
- (ii) It is planned to develop the port as all-weather port with world class terminal facilities well suited to meet the present and future needs of the trades and also suitable to develop as a major port. The Port will have an artificial deep sea harbour along an open straight sea coast and is protected by providing northern caisson breakwater of length 2.0 km and southern rubble mound breakwater of length 4.4 km with concrete capping for the Phase – 1 development. Hence the master layout is developed in between a pair of breakwaters. The entrance to the proposed harbour is on the northeast side.
- (iii) The approach to the port is through a channel of 14 km in length, dredged to -15.5 m deep and equipped with night navigational facilities. The permissible fully laden draught is 12.6 m to handle Panamax size vessels of 80,000 DWT during Phase – 1 and the vessel size subsequently will be increased to 125,000 DWT to commercially carry bulk cargo of coal, ore, containers and other commodity raw materials, to and from the hinterland and overseas and also through coastal shipping. The approach channel and the turning circle would need to be dredged up to a depth required for berthing of Panamax vessels during first phase and ultimately Cape size vessels during subsequent phases. The estimated dredging quantity is about 27 m cu m for Phase – 1 development. The hydrodynamic and siltation model studies carried out for the port have revealed that about 0.4 m cu m per annum of sand would likely to be deposited in the harbour basin and port channels which require maintenance dredging. The width proposed for the approach channel is 250 m with side slopes of 1:7 for two way traffic flow. A 600 m diameter turning circle that is 2.5 to 3.0 m times the length of the largest vessel is proposed in the harbour basin. Navigational aids along the approach 2 channel consisting of leading lights, breakwater lights and a single station lighthouse onshore would be provided.
- (iv) The Ramayapatnam port will be developed in an area of 802 acres during first phase and 3437 acres for the ultimate projected traffic, for the creation of permanent marine facilities for

- (viii) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, 5 no. of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.
- (ix) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed, 100 sqm area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to dumping site.
- (x) Traffic Management Plan as submitted shall be implemented in letter and spirit. Further, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time. Traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- (xi) No tree shall be cut/transplanted unless exigencies demand. Where absolutely necessary, tree cutting/transplantation shall be with prior permission from the Tree Authority constituted as per the Delhi Preservation of Trees Act, 1994 (Delhi Act No. 11 of 1994). Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted). In case of cutting/non-survival of any transplanted tree, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree cut/non-survival) shall be done and maintained.
- (xii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. As proposed 4,214.50 sqm (19.96% of total area) area shall be provided for green area development.
- (xiii) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May, 2018, and proposed by the project proponent, an amount of Rs. 5.25 Crore (@ 1.5% of project Cost) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as Infrastructure creation for drinking water supply, Health, Education, Electrification including solar power, Solid waste management facilities and Avenue plantation. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the Regional Office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

Agenda item No. 46.3.6.

Environmental Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd - Amendment in Environmental Clearance

(IA/KA/MIS/123546/2019; F.No. 10-65/2012-IA-III)

46.3.6.1. The project proponent and the accredited Consultant M/s Ramky Enviro Services Pvt. Ltd. gave a detailed presentation on the salient features of the project and informed that:

- (i) MoEF&CC vide file number 10-65/2012-IA.III dated 19th September 2014 had accorded Environmental Clearance to Ramky Enviro Engineers Limited for Setting up of 5.5 Million Kcal/hr (1000 - 1500 kg/hr) Incinerator at the existing TSDF. Later, in response to the request of project proponent for clarification on coverage of the Environmental Clearance, MoEF&CC vide its letter vide F.No. 10-65/2012-IA-III (Pt) dated 23rd October 2017 and letter vide F.No. 10-65/2012-IA-III (Pt) dated 21st March 2018 clarified that: *"It is reiterated that the Ministry has issued Environmental Clearance to M/s Ramky Enviro Engineers Limited for setting up of incinerator at the existing TSDF, Dobaspet, Bangalore, Karnataka under item 7(d) of the EIA notification, 2006 i.e. (all integrated facilities having incineration and landfill) so that the existing TSDF will become an integrated Common Hazardous Waste Management Facility (ICHWMF)"*.
- (ii) Later MoEF&CC Regional Office, Southern Zone, submitted an affidavit in Karnataka High Court with regard to WP No. 51509/2016 in which it is mentioned that: *"It is submitted that the Answering Respondent has granted Environmental Clearance to M/s Ramky Enviro Engineers Ltd. For setting up of incinerator at TSDF at Dabaspet, Bangalore, is in relation to all integrated facilities having incineration and landfill, subject environmental safeguards"*.
- (iii) NGT order dated 26.09.2019 disposed off the application vide OA No-654/2019 (WP Nos 51509/2016 & 52176 -52179 / 2016) stating that: *"In view of above, while we do not interfere with the functioning of the TSDF, we direct that the TSDF must comply with the law and the requisite EC may be obtained. The project proponent may apply for EC within two months. The Appellate Authority may deal with the appeal said to be pending for about three years expeditiously in accordance with law."*
- (iv) From the above clarifications and affidavit from MoEF&CC, it is presumed by the Project Proponent that the EC has been granted to integrated facilities having incineration and landfill. Though MoEF&CC has always maintained its stand, to comply with the NGT direction as mentioned above, the project proponent requests MoEF&CC to kindly provide an amendment in EC to explicitly mention Secured Landfill and Incinerator in the EC along with permitted capacities, as listed in the table below:

Reference	As per Approved EC	Requested Amendment in EC
Point No. 2 of the Environmental Clearance	It is inter-alia, noted that the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr (1000 – 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No 7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF).	It is inter-alia, noted that the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr (1000 – 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) which is having secured landfill with capacity of 40,000 TPA at Sy.No 7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF).

46.3.6.2. The EAC noted the following:-

- (i) The proposal is for grant of amendment in Environmental Clearance accorded to the project Environmental Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd.
- (ii) The project/activity is covered under category A of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at Central level by sectoral EAC.

- (iii) Environmental clearance to M/s Ramky Enviro Engineers Ltd has been granted by MoEF&CC vide letter F.No 10-65/2012-IA.III dated 19th September, 2014 for setting up of incinerator at TSDf, Dobaspet, Bangalore, Karnataka.

46.3.6.3. The EAC noted that the project proponent M/s Ramky Enviro Engineers Ltd has made an application for amendment of EC issued to incinerator facility at existing TSDf facility at Dobbespet. EAC while going through the documents circulated by M/s Ramky and after due deliberations made the following observations:

- (i) Environmental Clearance for setting up of incinerator at TSDf, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd has been granted by MoEF&CC vide letter F.No 10-65/2012-IA.III dated 19th September, 2014.
- (ii) As per EC letter dated 19.09.2014, "the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr(1000 - 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No.7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDf will become an Integrated Common Hazardous Waste Management Facility (ICHWMF)".
- (iii) NGT order dated 26.09.2019 inter-alia mention that "while we do not interfere with the functioning of the TSDf, we direct that the TSDf must comply with the law and the requisite EC may be obtained. The project proponent may apply for EC within two months."

EAC recommended that M/s Ramky Enviro Engineers Ltd to apply for Environmental Clearance as per law and procedures to operate TSDf facility giving out all events in a chronological order for consideration of the concerned authority.

Agenda item No. 46.3.7.

Proposed Extension of Runway and Allied Works at Shillong Airport by M/s Airports Authority of India Shillong - Environmental Clearance

(IA/ML/MIS/103943/2018; F.No. 10-28/2018-IA-III)

46.3.7.1. The project proponent and the accredited Consultant M/s Gaurang Environmental Solutions Pvt Ltd gave a detailed presentation on the salient features of the project and informed that:

- (i) Airport Authority of India has proposed expansion of Shilling airport located at Ri-Bhoi, Meghalaya. The proposal involves expansion activities including runway extension & other allied works. The project activity is classified as category A under item 7 (a) of Schedule of EIA Notification.
- (ii) Presently, Shillong Airport handles the operations of ATR-42 type of Aircraft. The airport currently lacks important facilities such as adequate length of runway to handle bigger Aircrafts, ILS, isolation bay, etc. The task force on Civil Aviation for North-East Region had recommended up-gradation of Shillong airport. The airport will be upgraded to cater for operation of ATR-72, AB-321 type of aircrafts and increased air traffic.
- (iii) The proposed expansion involves development area of about 416.16 acres (Existing: 192 acres & Proposed: 224.16 acres). The land required for expansion of Airport measuring 224.16 acres has already been handover by Collector, Ri-Bhoi District, Nongpoh, Meghalaya Government to Airports Authority of India. The details of proposed developmental works are as follows:
- Extension of runway from 6000 ft to 7500 ft and strengthening the existing runway for AB-321 type aircraft.
 - Provision of standard basic strip of 300 meters width extending laterally by 150 meters on either side of runway central line and extending longitudinally by 60 m beyond runway ends for the entire runway after extension including provision of runway end safety area (RESA).
 - Providing perimeter lighting along the entire boundary wall.

LIST OF PARTICIPANTS OF EAC (INFRASTRUCTURE-2) IN 46th MEETING OF EAC (INFRASTRUCTURE-2) HELD ON 25-26 NOVEMBER, 2019

S. No.	Name	Designation	Attendance		Signature
			25 th Nov, 2019	26 th Nov, 2019	
1.	Prof. T. Haque	Chairman	P	P	
2.	Dr. N. P. Shukla	Member	A	A	
3.	Dr. H. C. Sharatchandra	Member	P	P	
4.	Shri V. Suresh	Member	P	P	
5.	Dr. V. S. Naidu	Member	P	P	
6.	Shri B. C. Nigam	Member	A	A	
7.	Dr. Manoranjan Hota	Member	P	P	
8.	Dr. Dipankar Saha	Member	P	P	
9.	Dr. Jayesh Ruparelia	Member	A	A	
10.	Dr. (Mrs.) Mayuri H. Pandya	Member	A	A	
11.	Dr. M. V. Ramana Murthy	Member	A	A	
12.	Prof. Dr. P.S.N. Rao	Member	A	A	
13.	Dr. Subrata Bose	Scientist F & Member Secretary	P	P	

F. No. IA3-3/62/2021 -IA. III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III-Division – Infrastructure)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
23rd December, 2021

To,

The Additional Chief Secretary,
Forest, Environment & Ecology Department,
Karnataka Government Secretariat,
Room No. 447, 4th Floor,
Gate No. 2, M. S. Building,
Bangalore-560001
E-mail: prsfee@gmail.com
Office : 080-22256722; 22032509

Subject: O.A. no. 196/2021 titled As T.M. Umashankar Vs UOI & Ors-regarding

Sir,

This is with reference to the subject mentioned above. The above matter has been filed by the applicant i.e. T. M. Umashankar against the Respondent No. 5 i.e. Karnataka Waste Management Project Division of M/s Ramky Enviro Engineers Ltd., running integrated common hazardous waste treatment storage and disposal facility of Karnataka Waste Management Project illegally in plot no. 7 to 9 without obtaining the Environmental Clearance as required under the Environment Protection Act, 1986.

2. In this regard, it is submitted that the Project Proponent (Respondent no. 5) had applied for Terms of Reference (ToR) with the Ministry on 06.08.2012. The proposal was considered by Expert Appraisal Committee (EAC) in 117th meeting held during 18-19th October, 2012 and recommended for ToR for setting up of incinerator at TSDF, Dobaspeta, Bangalore, Karnataka By M/s Ramky Enviro Engineers Ltd.

3. That the project proponent had applied for grant of Environmental Clearance for the project in question on 07.11.2013. The proposal was appraised in detail by the Expert Appraisal Committee (Infrastructure-2) constituted by the Ministry, in 124th meeting held during 13-14th May, 2013, 128th meeting held during 20th-23rd November, 2013 and 134th meeting held during 19th-21st May, 2014, the project was recommended for grant of Environmental Clearance with adequate environmental safeguards vide letter dated 19.09.2014 (**copy enclosed**). The EC was accorded subject to stipulation of various environmental safeguards under the provisions of the EIA Notification, 2006.

4. Further, vide order dated 26.09.2019 passed in O. A. No. 654 of 2019 filed by T.M. Umashankar directed the Project Proponent i.e. M/s Ramky Enviro Engineers Ltd. to comply with the law and apply for obtaining the requisite EC within 2 months.

*OK
issued with
order
24/12/2021*

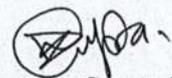
5. That in compliance of order dated 26.09.2019, PP had submitted its application before the Ministry for amendment of Environmental Clearance. The matter was taken by the Expert Appraisal Committee (EAC) in its 46th meeting held on 25.11.2019, wherein EAC observed that as per EC letter dated 19.09.2014, "the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr(1000-1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy. No. 7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF)"

6. The project proponent had applied a fresh vide application no. IA/KA/MIS/135629/2020 on 08.01.2020 for Terms of Reference to the Integrated Common Hazardous Waste Treatment Storage and Disposal Facility of Karnataka Waste Management Project, Dobaspet Industrial Area, Pemmanahalli and Village Thimmanayakanahalli, Taluka Nelamangala, District Bangalore Rural, Karnataka. The Application was considered by Expert Appraisal Committee (Infra-2) in 48th Meeting held during 28-29 January, 2020. In this meeting The EAC observed that

"It was deliberated that some key issues relating with the TSDF facility is under discussion between the Karnataka Industrial Area Development Board (KIADB) and Karnataka State Government. Further, the EAC was of the view that earlier, while granting the Environmental Clearance, the Ministry had endorsed the existence of the landfill site along with the proposal of incinerator. In the instant case, the project proponent has not proposed any expansion of the existing facility. Accordingly, the EAC opined that the project proponent may approach the Hon'ble National Green Tribunal for seeking clarification on further requirement of Environmental Clearance in view of the EC granted to the project proponent vide letter dated 19.09.2014. **In view, the Committee opined that the Ministry may also seek opinion of the State Government in the matter.**"(Minutes of Meeting enclosed)

7. In this regard, you are requested to provide your opinion/suggestion on the above urgently for incorporating the same in the affidavit of the Ministry.

Yours Faithfully



(Dr. Dharmendra Kumar Gupta)
Director(s)/Scientist-F

Enclosure: As Above

MINUTES OF THE 48th MEETING OF THE EXPERT APPRAISAL COMMITTEE (INFRASTRUCTURE-2) HELD ON 28-29 JANUARY, 2020

Venue: Conference Hall (Indus), Jal Wing, Ground Floor, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 3

Day- 1: Tuesday, 28th January, 2020

Time: 10:30 AM

48.1 Opening Remarks of the Chairman**48.2 Confirmation of the Minutes of the 47th Meeting of the EAC (Infra-2) held on 26-27 December, 2019 at New Delhi.**

The minutes of the 47th Meeting of the EAC (Infra-2) held on 26-27 December, 2019, was confirmed.

48.3 Consideration of Proposals**Agenda item No. 48.3.1.****Construction of new Terminal building (T3) & allied works at Biju Patnaik International Airport (B.P.I), Bhubaneswar by M/s Airports Authority of India - Terms of Reference**

(IA/OR/MIS/131282/2019; F.No. 10-6/2020-IA-III)

48.3.1.1. The project proponent and the accredited Consultant M/s Gaurang Environmental Solutions Pvt. Ltd. gave a detailed presentation on the salient features of the project and informed that:

- (i) The proposal is for grant of Terms of Reference (ToR) proposed construction of New Domestic Terminal (T3) Building & allied works {Separate service block, landscaping, Sewage treatment plant (STP), Under Ground (UG) water storage tanks & PHE works} at BPI Airport, Bhubaneswar by Airports Authority of India, BPI Airport, Bhubaneswar. The proposed expansion project is located at Biju Patnaik International Airport (BPI), Bhubaneswar, District Khordha, Odisha.
- (ii) The project/activity has applied under category A of item 7(a) 'Air Ports' of the Schedule to the EIA Notification, 2006 and its amendments. The Aerodrome Reference Point (ARP) Coordinates of the Aerodrome (AD) are Latitude 20°14'48" N and Longitude 85°49'07" E.
- (iii) Environmental Clearance had been obtained for existing terminal building vide letter F.No. 10-17/2008-IA.III dated 07.05.2008.
- (iv) The total airport area is 340.73 Ha and the area earmarked for the proposed expansion works is 10.085 Ha (service block: 1.24 Ha) within the existing airport premises. There is no additional requirement of land for the proposed developmental works.
- (v) The details of proposed new terminal building are as below. The plot area for proposed expansion is 1,00,850 sqm. (10.085 ha). Total built up area of the new terminal building will be 64,650 sqm. The number of floors will be Ground, Mezzanine & First. The height of terminal building will be 34.5 m. The green area will be approx. 12850 sqm. Details of other built up area are as under:

Particular	Detail
Service Block Area	Service Block: 2550 sqm. Pump Room: 2550 sqm. Basement for Plumbing Tanks & substation area: 2850 sqm Ground Floor for Electrical Sub: 1205 sqm First Floor staff office area: 595 sqm

- (vi) AAI is following GRIHA (Green Rating for Integrated Habitat Assessment) system for sustainable and environment friendly design. The new terminal building will be constructed as per the ECBC

Greenfield Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWIF) cum Incineration facility at Plot No. 48, Village Rampara, Tehsil Chotila, District Surendranagar, Gujarat by M/s Varni Enviro Care Private Limited - Reconsideration for Terms of Reference (IA/GJ/MIS/95505/2019; F.No. 10-15/2019-IA-III)

48.4.1.1. The EAC noted the following:-

- (i) The proposal is for grant of Terms of Reference to the project 'Greenfield Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWIF) cum Incineration facility at Plot No. 48, Village Rampara, Tehsil Chotila, District Surendranagar, Gujarat by M/s Varni Enviro Care Private Limited.
- (ii) The project/activity is covered under category A of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at Central level by sectoral EAC.
- (iii) The proposal was earlier considered by the EAC (Infra-2) in its 39th Meeting of Expert Appraisal Committee (Infra-2) held during 26-28 March, 2019. The Committee noted that site-1 at village Rampara, which is proposed for the project is in the vicinity of the Rampara Reserve Forest (0.3 km). Committee also noted that nearest habitation is 0.3 km away from the site which is not in accordance with the CPCB Criteria. The Committee asked the project proponent to re-examine the proposal for its site suitability. The Committee asked the project proponent to submit additional details. The Project Proponent has submitted the additional information on Ministry's website on 18.12.2019.

48.4.1.2. *The project proponent informed the EAC that based on the site alternative criteria, Site 2 (Site near Surai Village) is preferred for the development of TSDF cum Incineration Facility. The EAC noted that now the project proponent has selected site 2 for the proposed TSDF and accordingly revised Form-1 has been submitted. However, revised pre-feasibility report for site-2 has not been prepared and submitted. The EAC deliberated upon the information provided by the project proponent and noted that with the change in site, whole proposal including the name of the project will be changed.*

Accordingly, the EAC asked the project proponent to withdraw the instant proposal and apply afresh for the proposed site-2.

Agenda item No. 48.4.2.

Integrated Common Hazardous Waste Treatment Storage and Disposal Facility of Karnataka Waste Management Project, Dobaspet Industrial Area, Pemmanahalli and Village Thimmanayakanahalli, Taluka Nelamangala, District Bangalore Rural, Karnataka by M/s. Ramky Enviro Engineers Limited - Terms of Reference

(IA/KA/MIS/135629/2020; F.No. 10-7/2020-IA-III)

48.4.2.1. The project proponent and the accredited Consultant M/s Ramky Enviro Services Private Ltd. gave a detailed presentation on the salient features of the project and informed that:

- (i) Karnataka Waste Management Project (KWMP), a division of M/s. Ramky Enviro Engineers Limited (REEL), proposes to obtain environmental clearance for the existing Integrated Common Hazardous Waste Treatment, Storage and Disposal Facility (ICHWTSDF) spread in an area of 93.18 acres at plot no. 7,8,9,75,76,77,78,79,80,81,82,83,84 and 85 of Dobaspet Industrial area (notified industrial area), Pemmanahalli and Thimmanayakanahalli Villages, Nelamangala Taluk, Bangalore Rural District, Karnataka with the facilities listed in the table below:

S.No	Name of the Facility	Existing Capacity
1	Secured Landfill (Direct Landfill (DLF) and Landfill after Treatment (LAT))	40,000 TPA
2	Hazardous waste Incineration	5.5 Million kcal/hr (1000 - 1500 kg/hr)

- (ii) The existing Integrated Common Hazardous Waste Treatment Storage and Disposal Facility (ICHWTSDF) is located in the notified Industrial Area of KIADB and land was provided by Government of Karnataka to M/s Ramky Enviro Engineers Limited for development of Treatment, Storage and Disposal Facility (TSDF). The total area of the facility is 93.18 acres and an area of 31.8 acres (33%) has been allocated for greenbelt.
- (iii) A minimum area of 10 m wide all along the boundary has been left for greenbelt. Also, one row of plants (both sides) has been planted along the internal roads within the project site to minimize the environmental impacts of the site on its surroundings. The existing greenbelt shall be further enhanced by increasing the plantation density as much as possible.
- (iv) The total water requirement is 115 KLD which will be sourced from tankers/rainwater harvesting.
- (v) The total power required for operations is 550 kVA which is sourced from Bangalore Electricity Supply Company Limited (BESCOM), DG set with 563 KVA capacity is used for power backup for emergency requirement.
- (vi) Wastewater/leachate generated shall be used in the spray drier connected to the incinerator or sent to solar evaporation pond or for usage in stabilization. Domestic wastewater shall be disposed of through the existing septic tank/soak pit. Incineration ash, sludge etc. generated in the facility shall be disposed of in the landfill, after treatment if necessary.
- (vii) The total cost of the project is Rs. 52 Crores.

48.4.2.2. The EAC noted the following:-

- (i) The proposal is for grant of Terms of Reference to the project 'Integrated Common Hazardous Waste Treatment Storage and Disposal Facility of Karnataka Waste Management Project, Dobaspet Industrial Area, Pemmanahalli and Village Thimmanayakanahalli, Taluka Nelamangala, District Bangalore Rural, Karnataka by M/s. Ramky Enviro Engineers Limited.
- (ii) The project/activity is covered under category A of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at Central level by sectoral EAC.

48.4.2.3. The project proponent has explained the chronology of the event before the EAC and informed that:

- The Government of Karnataka and Karnataka State Pollution Control Board (KSPCB) have identified TSDF site. The Government of Karnataka made an agreement with German Technical Cooperation (GTZ) for evolving an effective Hazardous Waste Management (HAWA) strategy in the State of Karnataka. Initially two sites i.e., one in Siddalagahatta Taluk in Kolar District and the other in Dobaspet, Bangalore Rural District were shortlisted by the KSPCB for setting up TSDF. Finally, Dobaspet site was found more suitable and identified for setting up TSDF to cater the need for the entire state. The KIADB acquired land for TSDF site.
- The Dobaspet site was notified for the TSDF purpose by the Government of Karnataka on 21.02.2003. Preliminary investigations and Environmental Impact Assessment (EIA) was completed in January 2004 under the GTZ-HAWA Project. The Technical Advisory Committee of KSPCB in their 272nd meeting held on 15.11.2003 recommended for establishment of TSDF at Dobaspet and authorized KSPCB to put up the project for Public Hearing as per the prevalent EIA Notification, 1994.
- Intensive Public Awareness Campaign about the project was conducted in the surroundings (5 km radius) of Dobaspet site from June, 2003 to January 2004, to appraise the entire stakeholders. The Deputy Commissioner, Bangalore Rural District has conducted Public Hearing on 20.02.2004, as per the provisions contained in the EIA Notification of 1994.

- The report of the public hearing panel was received by KSPCB vide letter no. CAL CR 369/2003-04 dated 18.03.2004. Accordingly, the KSPCB vide letter no. KSPCB/HWMC/AEO-1/EO/2003-04/686 dated 31.03.2004 forwarded the project report including EIA report and details of the public hearing along with its recommendation to the State Government.
- The state government accorded approval, as required under Rule 8 of Hazardous Waste (Management & Handling) Rules, vide a Government Order No. FEE 293 ECO 2002 Bangalore dated 21.04.2004, within the stipulated time. The conceptual design drawings and collection systems relating to TSDF including the final DPR was prepared in June 2004 by GTZ. State Cabinet Clearance has been obtained for the project in the month of June 2005.
- Government of Karnataka has issued final notification for acquisition of 93.18 acres of land. Accordingly, KIADB have acquired land by paying compensation to the land losers as per procedure.
- The KIADB has been designated as Contracting Authority and made responsible for construction of TSDF and they have awarded the work to M/s. Ramky Infrastructure Limited on 01.12.2006 after following detailed procedures. The Land Lease Agreement and Contract Agreement have been signed by Government of Karnataka and KIADB respectively with M/s. Ramky Infrastructure Limited and Ramky Enviro Engineers Ltd. (Consortium) on 1st December 2006.
- Consent for Establishment (CFE) was issued to Ramky in July 2007 by Karnataka State Pollution Control Board for handling of landfillable hazardous waste up to 40,000 TPA. The total area of the facility is 93.18 acres (37.83 hectares), out of which 26 acres is earmarked for Secured Landfill (SLF).
- Consent for Operation (CFO): The facility obtained Consent for Operation in June 2008 and the facility started receiving wastes from July 2008 onwards from member industries, which is disposed of in Secured Landfill (either directly or after stabilization, as required).
- MoEF&CC accorded Environmental Clearance on 19.09.2014 (vide file number 10-65/2012-IA.III) for setting up of 5.5 Million Kcal/hr (1000 – 1500 kg/hr) Incinerator at the existing TSDF, Dobaspet, Bangalore, Karnataka under item 7(d) of the EIA Notification, 2006 (i.e. all integrated facilities having incineration and landfill) so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF).

The EAC noticed that Environmental Clearance for setting up of incinerator at TSDF, Dobaspet, Bangalore, Karnataka by M/s Ramky Enviro Engineers Ltd has been granted by MoEF&CC vide letter F.No 10-65/2012-IA.III dated 19.09.2014. As per EC letter dated 19.09.2014, "the proposal involves setting up of incinerator facility of capacity 5.5 Million Kcal/Hr(1000 - 1500 kg/hr) within the existing Hazardous Waste Treatment and Disposal Facility of Karnataka Waste Management Project (KWMP) at Sy.No.7, 8, 9, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84 and 85 at Dobaspet, Bangalore Rural District, Karnataka State to dispose the Incinerable waste of the industries in a scientific manner, so that the existing TSDF will become an Integrated Common Hazardous Waste Management Facility (ICHWMF)".

NGT order dated 26.09.2019 disposed off the application vide OA No-654/2019 (WP Nos 51509/2016 & 52176 -52179 / 2016) stating that: "... while we do not interfere with the functioning of the TSDF, we direct that the TSDF must comply with the law and the requisite EC may be obtained. The project proponent may apply for EC within two months. The Appellate Authority may deal with the appeal said to be pending for about three years expeditiously in accordance with law."

It was deliberated that some key issues relating with the TSDF facility is under discussion between the Karnataka Industrial Area Development Board (KIADB) and Karnataka State Government. Further, the EAC was of the view that earlier, while granting the Environmental Clearance, the Ministry had endorsed the existence of the landfill site along with the proposal of incinerator. In the instant case, the project proponent has not proposed any expansion of the existing facility. Accordingly, the EAC opined that the project proponent may approach the Hon'ble National Green Tribunal for seeking

clarification on further requirement of Environmental Clearance in view of the EC granted to the project proponent vide letter dated 19.09.2014. In view, the Committee opined that the Ministry may also seek opinion of the State Government in the matter.

In view of the foregoing observations, the EAC recommended to defer the proposal. The proposal shall be reconsidered after the above details are addressed and submitted.

Agenda item No. 48.4.3.

Integrated Common Hazardous Waste Treatment, Storage, Disposal & Recycling Facility at Industrial Growth Center (IGC), Maneri Village, Mandla District, Madhya Pradesh by M/s Ramky Enviro Engineers Limited - Environmental Clearance

(IA/MP/MIS/117811/2019; F.No. 10-40/2019-IA-III)

48.4.3.1. The project proponent and the accredited Consultant M/s Ramky Enviro Services Private Ltd. gave a detailed presentation on the salient features of the project and informed that:

- (i) Ramky Enviro Engineers Limited (REEL) proposes to establish an Integrated Common Hazardous Waste Treatment, Storage, Disposal & Recycling Facility in an area of 19.77 acres (8 Ha.) at plot no. 11, 12, 13, 14, 18, 19, 20, 21, 27, 28, 29, 31, 32, 33, 34, 35, 36, 43 and 44, at Industrial Growth Centre (IGC), Maneri (V), Mandla (D), Madhya Pradesh. It shall be noted that MP Industrial Development Corporation Limited (Formerly MP AKVN), while allotting the land, has clubbed all the above plot numbers to a single plot and named it as Plot No. 2, without any change in the land area.
- (ii) Facilities proposed to be developed as part of this project include:

S. No.	Facility	Capacity
1	Secured Landfill (Direct Landfill)	250 TPD
2	Landfill after Treatment	400 TPD
3	Incineration*	55 TPD
4	Bio Medical Waste Treatment	12.5 TPD
5	Alternative Fuel and Raw Material Facility (AFRF)	55 TPD
6	E-Waste Recycling Facility (with Precious Metal Recovery)	82 TPD
7	Drum Decontamination Recycling Plant	10 TPD
8	Used / Spent Oil Recycling Facility	54 KLD
9	Lead Recycling Facility	65 TPD
10	Paper Recycling Facility	10 TPD
11	Plastics Recycling Facility	10 TPD
12	Solvent Recovery Facility	27 KLD
13	Aluminium Dross Reprocessing Facility	165 TPD
14	Spent Pot Liner (Carbon Portion) Reprocessing Facility	165 TPD
15	Spent Pot Liner (Refractory Portion) Reprocessing and Disposal Facility	165 TPD
16	Renewable Energy	2 MW
17	Waste to Energy	2 MW

* Common incinerator for Hazardous Waste and Bio Medical Waste

- (iii) The total water requirement is estimated to be about 120 KLD. Water requirement shall be met through MP Industrial Development Corporation Limited (formerly known as AKVN)/Tankers/Bore well. It is proposed to treat all the wastewater and leachate within the project premises and it is proposed to reuse the treated water (Zero Liquid Discharge). The power requirement is estimated to be about 375 kVA.
- (iv) Power will be supplied by Madhya Pradesh State Electricity Board (MPSEB) and sufficient quantity of DG sets will be used for emergency power backup.

**LIST OF PARTICIPANTS OF EAC (INFRASTRUCTURE-2) IN 48th MEETING OF EAC
(INFRASTRUCTURE-2) HELD ON 28-29 JANUARY, 2020**

S. No.	Name	Designation	Attendance		Signature
			28.01.2020	29.01.2020	
1.	Prof. T. Haque	Chairman	P	P	
2.	Dr. N. P. Shukla	Member	P	P	
3.	Dr. H. C. Sharatchandra	Member	P	P	
4.	Shri V. Suresh	Member	P	P	
5.	Dr. V. S. Naidu	Member	P	P	
6.	Shri B. C. Nigam	Member	P	P	
7.	Dr. Manoranjan Hota	Member	A	A	
8.	Dr. Dipankar Saha	Member	P	P	
9.	Dr. Jayesh Ruparelia	Member	P	P	
10.	Dr. (Mrs.) Mayuri H. Pandya	Member	P	P	
11.	Dr. M. V. Ramana Murthy	Member	P	A	
12.	Prof. Dr. P.S.N. Rao	Member	A	A	
13.	Dr. Subrata Bose	Scientist F & Member Secretary	P	P	
